

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

IA 3371/2024 (NEW IA) IN C.P. (IB)/787(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.07.2024**

NAME OF THE PARTIES: **MANAN APPARELS LIMITED**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3371/2024 (NEW IA) IN C.P. (IB)/787(MB)2023

- 1) Mr. Mansi Chavan, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Interim Resolution Professional seeking permission to take on record the List of Creditors and a report certifying re-constitution of the Committee of Creditors under Section 21 (1) Of the IBC, 2016 read with Regulation 17 (1) Of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 3) The said Report prepared by the Interim Resolution Professional is taken on record. Interim Resolution Professional is hereby directed to make his best

and dedicated efforts to complete the Resolution Process as early as possible within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3371 of 2024, is disposed of as Allowed.
- 5) Registry shall list the main Company Petition on Board as and when new/pending Applications, if any, are listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**